

14.57 hrs.

OBSERVATION BY THE SPEAKER

RE: BUSINESS OF THE HOUSE

Title: Observation regarding Business of the House.

MR. SPEAKER: Hon. Members, you are all aware that the Private Members' Business was to be started at 3 o'clock. But since an important discussion is going on, I have to make a few observations and thereafter, the Minister will complete his reply.

At the meeting of the Business Advisory Committee held today, it was recommended that after the discussion under rule 193 regarding Stamp Paper Scam has been disposed of, three Bills, namely, (i) the Merchant Shipping (Amendment) Bill, 2003 (ii) The Indian Medicine Central Council (Amendment) Bill, 2003 and (iii) The Uttar Pradesh Reorganisation (Amendment) Bill, 2003 might be taken up and that Private Members' Business will be taken up after these Bills are disposed of. Half-an-hour discussion may be taken up after the Private Members' Business.

I hope the House agrees.

SEVERAL HON. MEMBERS: Yes.

SHRI P.H. PANDIAN (TIRUNELVELI): Sir, please allow us to introduce the Private Members' Bill. The debate on the Private Members' Bill may be taken up after his reply. It is because we have made our arrangements accordingly. I have to catch the flight at 4.45 p.m.

MR. SPEAKER: You can go. But business will continue.

SHRI P.H. PANDIAN : Sir, my Bill will lapse. I am present here to introduce my Bill. I may be allowed to introduce the Bill.

MR. SPEAKER: After this reply, you may do it.

THE MINISTER OF LAW AND JUSTICE AND MINISTER OF COMMERCE AND INDUSTRY (SHRI ARUN JAITLEY): Sir, I have a statement to make regarding the WTO.. (*Interruptions*)

MR. SPEAKER: In addition to this, the Minister of Law would also make a statement and I have already permitted him.
